KARNATAKA LOKAYUKTA

1

NO:UPLOK-1/DE/295/2018/ARE-9

M.S.Building, Dr. B.R. Ambedkar Veedhi, Bengaluru - 560 001. Date: 21.10.2021

:: ENQUIRY REPORT::

:: Present :: (PUSHPAVATHI.V) Additional Registrar of Enquiries -9 Karnataka Lokayukta, Bengaluru

Sub: Departmental Enquiry against (1) Sri.
Nawab Sab Nadaf, Panchayath
Development Officer, Guruvinahalli
Grama Panchayath, Kundagola Taluk,
Dharwad District (Presently Mathigatti
Grama Panchayath) - reg.

Ref: 1. G.O.No. GraAaPa 285 GraPamKa 2018
dated: 13.06.2018.

2.Nomination Order No: UPLOK1/DE/295/2018/ARE-9 Bangalore
dated:25.06.2018 of Hon'ble
Upalokayukta-1
* * * * * @ * * * *

This Departmental Enquiry is initiated against (1) Sri. Nawab Sab Nadaf, Panchayath Development Officer, Guruvinahalli Grama Panchayath, Kundagola Taluk, Dharwad District (Presently Mathigatti Grama Panchayath) (hereinafter referred to as the Delinquent Government Official for short "**DGO**").

21-10.204

- 2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 25.06.2018 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to issue Articles of charges and to conduct the inquiry against the aforesaid DGO.
- 3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.
- 4. The Article of charges issued by the ARE-9 against the DGO is as under:

ANNEXURE-I CHARGE

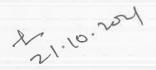
ಆಸನೌ ಆದ ನೀವು –

- 1) ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕ್ ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2016–17ನೇ ಸಾಲಿನ ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯಡಿ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ್ದು –
 - 1) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ನಡುವಿನ ರಸ್ತೆಯಿಂದ ಶ್ರೀ.ಆಡಿವಯ್ಯ ರವರ ಮನೆವರೆಗಿನ ರಸ್ತೆ ದುರಸ್ತಿ;
 - 2) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಟಿ ಓಣಿಯಿಂದ ಮುಖ್ಯ ರಸ್ತೆವರೆಗೆ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ನಿರ್ಮಾಣ;
 - 3)ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ಮೈದಾನ ಸಮತಟ್ಟು ಮಾಡುವುದು;
 - 4) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಸ್ ಓಣಿಗಳಲ್ಲಿ ಪಕ್ಕಾ ಗಟಾರ ನಿರ್ಮಾಣ.
- 2) ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಮಾರ್ಗಸೂಚಿಗಳನ್ವಯ ಮಸ್ಟರ್ ರೋಲಿನಲ್ಲಿ ಕಾಣಿಸಲಾದ ಮತ್ತು ಸದರಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ ಕಾರ್ಮಿಕರು

& . 10.20m

ಜಾಬ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಸದರಿ ಜಾಬ್ ಕಾರ್ಡ್ ಪ್ರತಿಗಳು ಜಾಬ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಸದರಿ ಲಭ್ಯವಿಲ್ಲ. ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಾಬ್ತು ಕೂಲಿ ಹಣ ಅವರ ಖಾತೆಗೆ ಜಮಾ ಆಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಕಾರ್ಮಿಕರೆಲ್ಲರೂ ಉದ್ಯೋಗ ಕೋರಿ ಆಸನೌ ಆದ ನಿಮಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾರ್ಮಿಕರು ಬ್ಯಾಂಕ್ ನಲ್ಲಿ ಖಾತೆ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಪಾಸ್ ಮಸ್ತಕ ಅಥವಾ ಖಾತೆಯ ಉಧ್ಯತ ಭಾಗವಿಲ್ಲ. ಕೆಎಫ್ಸ್ ಪರಿಚ್ಛೇದ 57ರ ಪ್ರಕಾರ ಪ್ರತಿಯೊಂದು ಖರ್ಚಿನ ಬಗ್ಗೆ ವೋಚರ್ಗಳು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಹೊಂದಿರಬೇಕಾಗಿದೆ. ಅದೇ ರೀತಿ, ಕೆಎಫ್ಸ ಪರಿಚ್ಛೇದ 17ರ ಪ್ರಕಾರ ಅಗತ್ಯವಿರುವ ಸರಕು ಸಾಮಗ್ರಿಗಳನ್ನು ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸುವ ಸಾಧಿಲ್ವಾರು ವೆಚ್ಚದ ಕೈಪಿಡಿ 1958, ನಿಯಮಗಳ ನಿಯಮ 55 (49)(ಎ)ರಲ್ಲಿನ '500/–ಗಳ ಮಿತಿಯನ್ನು '5,000/–ಗಳಿಗೆ ಹೆಚ್ಚಿಸಿ ಆದೇಶಿಸಲಾಗಿದೆ. '5,000/– ಮೀರಿದ '1,00,000/–ದವರೆಗಿನ ಖರೀದಿಗಳನ್ನು ಸ್ಪರ್ದಾತ್ಮಕ ಕೊಟೇಷನ್ ಕರೆಯುವ ಮೂಲಕ ಕರೆಯತಕ್ಕದ್ದು, '1 ಲಕ್ಷ ಮೀರಿದ ಖರೀದಿಗೆ ಕೆಟಿಪಿಪಿ ಕಾಯಿದೆ ಅನ್ವಯವಾಗುತ್ತದೆ. ಆದರೆ, ಆಸನೌ ಆದ ನೀವು ಈ ಎಲ್ಲಾ ಕಾನೂನಿನ ಅಂಶಗಳನ್ನು ಅನುಸರಿಸದೇ, ಈ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳ ನಿಯಮಾನುಸಾರ ಕೊಟೇಷನ್ ಪಡೆದು ಅತ್ಯಂತ ಕಡಿಮೆ ದರ ನಮೂದಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕಛೇರಿ ಆದೇಶ ನೀಡಿ ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಕಾರಣ, ದೂರುದಾರರು ಹೇಳುವಂತೆ ಸದರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಆಸನೌ ಆದ ನೀವು ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.



<u>ಅನುಬಂಧ-2</u> ದೋಷಾರೋಪಣೆ ವಿವರ

ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕ್ ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ಅಡವಯ್ಯ ಬಿನ್ ಪರ್ವತಯ್ಯ ಕುಬಿಹಾಳಮಠ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕ್ ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿದ್ದ ಶ್ರೀ.ನವಾಬ್ ಸಾಬ್ ನಧಾಫ್ (ಪ್ರಸ್ತುತ ಮತ್ತಿಘಟ್ಟ ಗ್ರಾಮ ಪಂಚಾಯತ್) ಮತ್ತು ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀಮತಿ.ಜುಲೇಖಾ ಭೀ ಹುಬ್ಬಳಿ ರವರ ವಿರುದ್ಧ ಹಣ ದುರುಪಯೋಗದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2016-17ನೇ ಸಾಲಿನ ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯಡಿ, 1) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ನಡುವಿನ ರಸ್ತೆಯಿಂದ ಶ್ರೀ.ಆಡಿವಯ್ಯ ರವರ ಮನೆವರೆಗಿನ ರಸ್ತೆ ದುರಸ್ತಿ; 2) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಟಿ ಓಣಿಯಿಂದ ಮುಖ್ಯ ರಸ್ತೆವರೆಗೆ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ನಿರ್ಮಾಣ; 3)ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ಮೈದಾನ ಸಮತಟ್ಟು ಮಾಡುವುದು; 4) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಸ್ ಓಣಿಗಳಲ್ಲಿ ಪಕ್ಕಾ ಗಟಾರ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿಗಳನ್ನು ಸಂಪೂರ್ಣವಾಗಿ ನಿರ್ವಹಣೆ ಮಾಡದೇ ಆಸನೌ ರವರು ಹಣ ಬಿಡುಗಡೆ ಮಾಡಿಸಿಕೊಂಡು ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದಾಗಿ ಹೇಳಿದ್ದಾರೆ.

ದೂರಿಗೆ ಆಸನೌ ರವರಿಮದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆಸನೌ ಮತ್ತು ಅಧ್ಯಕ್ಷರಾದ ಶ್ರೀಮತಿ.ಜುಲೇಖಾ ಭೀ ಹುಬ್ಬಳಿ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳಲ್ಲಿ –

21.10.201

ದೂರುದಾರರು ಸಲ್ಲಿಸಿದ ದೂರು ಸತ್ಯಕ್ಕೆ ದೂರವಾಗಿದೆ. ದೂರಿನಲ್ಲಿ ಹೇಳಿದಂತಹ ಕಾಮಗಾರಿಗಳನ್ನು ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯ ನಿಯಮಗಳಂತೆ ಆಧ್ಯತೆ ಮೇರೆಗೆ ಕೈಗೊಂಡು ಕಾಮಗಾರಿ ಮಾಡಿದ್ದು ನಿಜವಿದೆಯೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಆಕ್ಷೇಪ**ಣೆಗ**ಳಿಗೆ ದೂದಾರರಿಂದ ಉತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ –

ಕಾಮಗಾರಿಯ ಗುಣಮಟ್ಟ\ಅಳತೆ ಕುರಿತಾಗಿ ಸತ್ಯಾಸತ್ಯತೆಯನ್ನು ಪರಿಶೀಲಿಸ ಬೇಕಿದೆ. ಸಾಮಗ್ರಿಗಳ ಮಾರೈಕೆದಾರರು\ಗುತ್ತಿಗೆದಾರರು\ಅಧಿಕಾರಿಗಳು ಸೃಷ್ಟಿಸಿಕೊಂಡು ತಯಾರಿಸಲಾದ ಅಂಕಿ-ಅಂಶಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕಾಮಗಾರಿಗಳು ನಡೆದಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕ್ ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2016–17ನೇ ಸಾಲಿನ ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯಡಿ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದೆಯೆಂದು ಹೇಳಿದೆ

- 1) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ನಡುವಿನ ರಸ್ತೆಯಿಂದ ಶ್ರೀ.ಆಡಿವಯ್ಯ ರವರ ಮನೆವರೆಗಿನ ರಸ್ತೆ ದುರಸ್ತಿ;
- 2) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಟ್ ಓಣಿಯಿಂದ ಮುಖ್ಯ ರಸ್ತೆವರೆಗೆ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ನಿರ್ಮಾಣ;
- 3)ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ಮೈದಾನ ಸಮತಟ್ಟು ಮಾಡುವುದು;
- 4) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಸ್ ಓಣಿಗಳಲ್ಲಿ ಪಕ್ಕಾ ಗಟಾರ ನಿರ್ಮಾಣ.

ಸದರಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಇರುವ ನಾಲ್ಕು ಕಡತಗಳಲ್ಲಿ, ಕಾಮಗಾರಿ ಪ್ರಾರಂಭಿಸಲು ಅನುಮೋದನೆ, ಅಂದಾಜು ಪಟ್ಟಿ, ಅಕುಶಲ ಕೆಲಸಕ್ಕಾಗಿ ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯಡಿ ಸಲ್ಲಿಸಲಾದ ಅರ್ಜಿ,

2.10.2M

ಕೆಲಸಕ್ಕೆ ವರದಿ ಮಾಡಿಕೊಳ್ಳುವುದಕ್ಕಾಗಿ ನೀಡಿದ ನೋಟೀಸ್, ಸಾಮಗ್ರಿ ಖರೀದಿ ಬಗ್ಗೆ ಕರೆದ ಕೊಟೇಷನ್ ವಿವರ, ತುಲನಾತ್ಮಕ ದರಪಟ್ಟಿ, ಸರಬರಾಜು ಆದೇಶ, ಮಸ್ಟರ್ ರೋಲಿನ ಪ್ರತಿ, ಸಾಮಗ್ರಿ ಖರೀದಿ ಬಾಬ್ತು ಬಿಲ್, ಅಳತೆ ಮಸ್ತಕ, ಭಾವಚಿತ್ರ ಇತರೆ ದಾಖಲೆಗಳು ಕಂಡು ಬಂದಿದೆ;

ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಮಾರ್ಗಸೂಚಿಗಳನ್ನಯ ಮಸ್ಟರ್ ರೋಲಿನಲ್ಲಿ ಕಾಣಿಸಲಾದ ಮತ್ತು ಸದರಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ ಕಾರ್ಮಿಕರು ಜಾಬ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಸದರಿ ಜಾಬ್ ಕಾರ್ಡ್ ಪ್ರತಿಗಳು ಸದರಿ ಜಾಬ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಬಾಬ್ಗು ಕೂಲಿ ಹಣ ಅವರ ಖಾತೆಗೆ ಜಮಾ ಆಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಕಾರ್ಮಿಕರೆಲ್ಲರೂ ಉದ್ಯೋಗ ಕೋರಿ ಎದುರುದಾರರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾರ್ಮಿಕರು ಬ್ಯಾಂಕ್ ನಲ್ಲಿ ಖಾತೆ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಪಾಸ್ ಮಸ್ಗಕ ಅಥವಾ ಖಾತೆಯ ಉಧ್ಯತ ಭಾಗವಿಲ್ಲ. ಕೆಎಫ್ಸ್ ಪರಿಚ್ಛೇದ 57ರ ಪ್ರಕಾರ ಪ್ರತಿಯೊಂದು ಖರ್ಚಿನ ಬಗ್ಗೆ ವೋಚರ್ಗಳು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಹೊಂದಿರಬೇಕಾಗಿದೆ. ಅದೇ ರೀತಿ, ಕೆಎಫ್ಸಿ ಪರಿಚ್ಛೇದ 17ರ ಪ್ರಕಾರ ಅಗತ್ಯವಿರುವ ಸರಕು ಸಾಮಗ್ರಿಗಳನ್ನು ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸುವ ಸಾಧಿಲ್ವಾರು ವೆಚ್ಚದ ಕೈಪಿಡಿ 1958, ನಿಯಮಗಳ ನಿಯಮ 55 (49)(ಎ)ರಲ್ಲಿನ '500/–ಗಳ ಮಿತಿಯನ್ನು '5,000/–ಗಳಿಗೆ ಹೆಚ್ಚಿಸಿ ಆದೇಶಿಸಲಾಗಿದೆ. '5,000/– ಮೀರಿದ '1,00,000/– ದವರೆಗಿನ ಖರೀದಿಗಳನ್ನು ಸ್ಪರ್ದಾತ್ಮಕ ಕೊಟೇಷನ್ ಕರೆಯುವ ಮೂಲಕ ಕರೆಯತಕ್ಕದ್ದು, '1 ಲಕ್ಷ ಮೀರಿದ ಖರೀದಿಗೆ ಕೆಟಿಪಿಪಿ ಕಾಯಿದೆ ಅನ್ವಯವಾಗುತ್ತದೆ. ಆದರೆ, ಎದುರುದಾರರು ಈ ಎಲ್ಲಾ ಕಾನೂನಿನ ಅಂಶಗಳನ್ನು ಅನುಸರಿಸದೇ, ಈ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳ ನಿಯಮಾನುಸಾರ ಕೊಟೇಷನ್ ಪಡೆದು ಅತ್ಯಂತ ಕಡಿಮೆ ದರ ನಮೂದಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕಛೇರಿ ಆದೇಶ ನೀಡಿ ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಕಾರಣ, ದೂರುದಾರರು

21.10.201

ಹೇಳುವಂತೆ ಸದರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಎದುರುದಾರರು ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಆಸನೌ ರವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಎದುರುದಾರರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಪತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

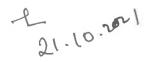
ಶ್ರೀಮತಿ.ಜುಲೇಖಾ ಭೀ ಹುಬ್ಬಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಧ್ಯಕ್ಷರಾಗಿರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಕಾಯಿದೆ ಅಡಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರವು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸೂಚಿಸಿದೆ.

ಆಸನೌ ಆದ ಶ್ರೀ ನವಾಬಸಾಬ್ ನದಾಫ್, ಪಿಡಿಓ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ

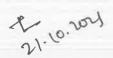
21.10.204

14–ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು–9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

- **5.** The copies of the same were issued to the DGO calling upon them to appear before the Enquiry Officer and to submit written statement of defence.
- **6.** The DGO appeared on 14.08.2018 before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO has been recorded and they have pleaded not guilty and claimed for holding enquiry. Thereafter, they submitted written statement.
- 7. In the written statement, the DGO has stated that, he has complied entire requirement stated in charge No.1. The documents in connection to relevant work i.e., work done report, notice issued, material purchased, quotations called for, rate of materials, supply order, copy of muster role, bill towards purchase of materials, measurement books, photos, Form No. 6, vouchers required under KFC schedule -57 and other records are available in the concerned file. The job cards are available with labourers. In spite of it, the competent authority who has conducted investigation has not perused the documents produced by him.



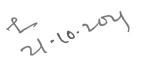
- **8.** It is further stated that the entire allegations made in charge No. 2 is false and motivated. It is done at the instance of one Adavaiah member of Guruvinahalli Grama Panchayath who was having grudge against the DGO.
- 9. It is further stated that the allegations made against Smt. Zulekha Bi Hubballi the president of the Guruvinahalli Grama Panchayath and the allegations made against the DGO are one and the same. The proceedings against said Zulekha Bi Hubballi is dropped under section 43 (A) of Grama swaraj and Panchayath Raj Act 1993. Hence she is also entitled for same benefit and consequently she has to be exonerated from the allegations.
- 10. It is further stated the bills have been passed after verifying all the required materials. Hence, the allegations made in charge No. 2 is unsustainable. The charges made against the DGO are liable to be dropped.
- 11. The disciplinary authority has examined the complainant Sri.Adavaiah Paravattaiah Kubihalla Matt as PW.1. Sri.Santhosh S.Kundar, Deputy Registrar of Enquiries-4 Karnataka Lokayukta Bengaluru as PW-2 and got marked documents as Ex.P-1 to Ex.P-7.
- 12. Thereafter, DGO remained absent hence second oral statement of DGO has not been recorded. Further he did not even place any evidence either oral or documentary on his behalf.
- 13. Heard submission of PO. DGO and his counsel remained absent, hence his arguments taken as heard and posted the matter for report. Perused the entire record, I



answer the above charges in the **AFFIRMATIVE** for the following;

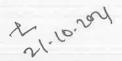
REASONS

- 14. The allegation in the Article of charge is that, there are no documents showing the labourers shown in muster role had indeed worked and were having job cards. There are no documents showing that the labourers who were having job cards worked in this project. There are no documents showing the payment being directly deposited to the bank account of labourers. There are no documents showing the labourers requesting to provide job. There are no documents showing that the labourers were having account in the bank. There are no voucher in connection to each and every expenditure. There are no documents showing that the DGO called quotation in respect of the expenditure exceeding Rs. 500/-. There are no document showing that the project was allotted to contractor who quoted less price. There are no documents to show that payment is made to the contractor through cheque.
- 15. PW-1 during chief examination has stated that the government had entrusted the project under MGNREGA scheme for the year 2016-17 (1) to repair a road between Guruvinahalli village school to Adavaiah's house, (2) to form concrete road between ST colony to main road of Guruvinahalli (3) to flatten the Guruvinahalli school field. (4) to form drainage in SC colony of Guruvinahalli. But the DGO in spite of getting the amount released did not carry out the project and misappropriated the amount. He has produced



the documents in support of oral evidence and got marked the documents at Ex.P-1 to 7. Among the said documents Ex.P-1 is the detailed complaint filed by PW-1 to SP, Karnataka Lokayukta Dharwad. Ex.P-2 and 3 arc the complaint in form No. 1 and 2 filed by PW-1. Ex.P-4 are the documents submitted by PW-1 along with complaint. Ex.P-5 is the rejoinder dated: 20.8.2017 and documents submitted by PW-1. Ex.P-6 is the comments dated: 8.9.2017 submitted by the President, Guruvinahalli Grama panchayath. Ex.P-7 is the comments dated: 1.7.2017 along with documents submitted by DGO.

- 16. PW-2 has stated that the government had entrusted the project under MGNREGA scheme for the year 2016-17 (1) to repair a road between Guruvinahalli village school to Adavaiah's house, (2) to form concrete road between ST colony to main road of Guruvinahalli (3) to flatten the Guruvinahalli school field. (4) to form drainage in SC colony of Guruvinahalli.
- documents showing that to the labourers shown in muster role were having job cards and they had worked in the project. There were no documents showing that the labourers submitted application seeking job. There were no documents showing that the labourers were having account in the bank and pass book. He has further stated that the expenditure for the project of forming concrete road from ST colony to Main road of Guruvinahalli was more than Rs. 1,00,000/-. Similarly, the expenditure for the project of flattening school



field of Guruvinahalli was more than Rs. 1,00,000/-. But the DGO did not call for quotation for these expenditure as required under Rule 55 (49) (A) of the Detailed Contingent Bill. Similarly, the DGO has not taken voucher for each expenditure of the project as required under Article 57 of Karnataka Finance Code.

- 18. He has further stated that there was no document showing that payment had been made to purchase materials through cheques. Thus the DGO committed dereliction of duty by violating the rules.
- 19. In spite of sufficient opportunity, the DGO did not cross examine PW-1 and 2 and hence the evidence of PW-1 and 2 remained undisputed. The documentary evidence, marked at Ex.P-4 and 7 show that in the project of repairing road between Guruvinahalli village school to Adavaiah's house, there are no documents showing that the labourers shown in muster role were having job cards and they worked in the project. There are no documents showing that the labourers submitted application seeking job. There are no documents showing that the labourers were having account in the bank and had pass books. There are no vouchers relating to the project. Of course, the applications seeking job are available on record, but they have not been signed by any labourer.
- **20**. In the second project of forming concrete road between ST colony to main road of Guruvinahalli, in the third project of flattening the Guruvinahalli school field and in the fourth project of forming drainage in SC colony of

Guruvinahalli, there are no documents showing that the labourers shown in muster role were having job cards and they had worked in the project. There are no documents showing that the labourers submitted application seeking job. There are no documents showing that the labourers were having pass book and account in the bank. No vouchers were found relating to the project. No documents are forthcoming showing DGO called for quotation. Of course, the applications seeking job are available on record but, they have not been signed by any labourer. The evidence of PW-1 and 2 and the documents on record clearly establish the allegation made against the DGO.

21. Thus overall examination of the evidence on record shows that the disciplinary authority has established the charge leveled against DGO. Hence, I proceed to record the following:-

FINDINGS

- **22.** The Disciplinary Authority has proved the charges leveled against the DGO.
 - 23. Date of retirement of DGO is 30.6.2038.

(PUSHPAVATHI.V)

Additional Registrar Enquiries-9 Karnataka Lokayukta, Bengaluru.

i) <u>List of witnesses examined on behalf of</u> <u>Disciplinary Authority.</u>

PW-1	Sri.Adavaiah Paravattaiah Kubihalla Matt Guruvinahalli village, Kundagol taluk, Dharwad District. original
PW-2	Sri.Santhosh S.Kundar, Deputy Registrar of Enquiries-4 Karnataka Lokayukta Bengaluru original

ii) <u>List of Documents marked on behalf of</u> <u>Disciplinary Authority.</u>

Ex.P1	Ex.P-1 is the detailed complaint filed by PW-1 to SP, Karnataka Lokayukta Dharwad.
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form No.
	1 and 2 filed by PW-1.
Ex.P-4	Ex.P-4 are the documents submitted by PW-
	1 along with complaint.
Ex.P 5	Ex.P-5 is the rejoinder dated: 20.8.2017 and documents submitted by PW-1.
Ex.P6	Ex.P-6 is the comments dated: 8.9.2017 submitted by President, Guruvinahalli Grama panchayath.
Ex.P7	Ex.P-7 is the comments dated: 1.7.2017 along with documents submitted by DGO

iii) List of witnesses examined on behalf of DGO.

	NIL	
- Table 1		

iv) List of documents marked on behalf of DGO

NIL

(PUSHPAVATHI.V)
Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

Rugg 21-10.20

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/295/2018/ARE-9

Multi Storied Building, Dr. B.R. Ambedkar Veedhi, Bengaluru-560 001 Date: **02/11/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;
Sri Nawabsab Nadaf, Panchayath Development Officer,
Guruvinahalli Grama Panchayath, Kundagol Taluk,
Dharwad District – Reg.

Ref:- 1) Govt. Order No.ಗ್ರಾಅಪ 285 ಗ್ರಾಪಂಕಾ 2018, Bengaluru dated 13/6/2018.

- 2) Nomination order No.UPLOK-1/DE/295/2018, Bengaluru dated 25/6/2018 of Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Inquiry Report dated 21/10/2021 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru

The Government by its order dated 13/6/2018 initiated the disciplinary proceedings against Sri Nawabsab Nadaf, Panchayath Development Officer, Guruvinahalli Grama Panchayath, Kundagol Taluk, Dharwad District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/295/2018 Bengaluru dated 25/6/2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri Nawabsab Nadaf, Panchayath Development Officer, Guruvinahalli Grama Panchayath, Kundagol Taluk, Dharwad District was tried for the following charge:-

"ಆಸನೌ ಆದ ನೀವು -

- 1) ಧಾರವಾಡ ಜಿಲ್ಲೆ ಕುಂದಗೋಳ ತಾಲ್ಲೂಕ್ ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2016–17ನೇ ಸಾಲಿನ ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಯೋಜನೆಯಡಿ ಈ ಕೆಳಕಂಡ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ್ದು –
 - 1) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ನಡುವಿನ ರಸ್ತೆಯಿಂದ ಶ್ರೀ.ಆಡಿವಯ್ಯ ರವರ ಮನೆವರೆಗಿನ ರಸ್ತೆ ದುರಸ್ತಿ;
 - 2) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಟ್ ಓಣಿಯಿಂದ ಮುಖ್ಯ ರಸ್ತೆವರೆಗೆ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ನಿರ್ಮಾಣ;
 - 3) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಶಾಲಾ ಮೈದಾನ ಸಮತಟ್ಟು ಮಾಡುವುದು;
 - 4) ಗುರುವಿನಹಳ್ಳಿ ಗ್ರಾಮದ ಹಳೇ ಎಸ್ಸ್ ಓಣಿಗಳಲ್ಲಿ ಪಕ್ಕಾ ಗಟಾರ ನಿರ್ಮಾಣ.
- 2) ಎಂಜಿಎನ್ಆರ್ಇಜಿಎ ಮಾರ್ಗಸೂಚಿಗಳನ್ನಯ ಮಸ್ಕರ್ ರೋಲಿನಲ್ಲಿ ಕಾಣಿಸಲಾದ ಮತ್ತು ಸದರಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ ಕಾರ್ಮಿಕರು ಜಾಬ್ ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಸದರಿ ಜಾಬ್ ಕಾರ್ಡ್ ಪ್ರತಿಗಳು ಲಭ್ಯವಿಲ್ಲ. ಕಾರ್ಡ್ ಹೊಂದಿರುವ ಕಾರ್ಮಿಕರೇ ಸದರಿ ಜಾಬ್ ನಿರ್ವಹಿಸಿದ ಬಾಬ್ಗು ಕೂಲಿ ಹಣ ಅವರ ಖಾತೆಗೆ ಜಮಾ ಆಗಿದೆಯೇ ಎಂಬ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾಮಗಾರಿಗಳನ್ನು ನಿರ್ವಹಿಸಿದ ಕಾರ್ಮಿಕರೆಲ್ಲರೂ ಉದ್ಯೋಗ ಕೋರಿ ಆಸನೌ ಆದ ನಿಮಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಕಾರ್ಮಿಕರು ಬ್ಯಾಂಕ್ನಲ್ಲಿ ಖಾತೆ ಹೊಂದಿರುವ ಬಗ್ಗೆ ಪಾಸ್ ಮಸ್ತಕ ಅಥವಾ ಖಾತೆಯ ಉಧ್ಯತ ಭಾಗವಿಲ್ಲ. ಕೆಎಫ್ಸಿ ಪರಿಚ್ಛೇದ 57ರ ಪ್ರಕಾರ ಪ್ರತಿಯೊಂದು ಖರ್ಚಿನ ಬಗ್ಗೆ ವೋಚರ್ಗಳು ಮತ್ತು ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಹೊಂದಿರಬೇಕಾಗಿದೆ. ಅದೇ ರೀತಿ, ಕೆಎಫ್ಸಿ ಪರಿಚ್ಛೇದ 17ರ ಪ್ರಕಾರ ಅಗತ್ಯವಿರುವ ಸರಕು ಸಾಮಗ್ರಿಗಳನ್ನು ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸುವ ಸಾಧಿಲ್ವಾರು ವೆಚ್ಚದ ಕೈಪಿಡಿ 1958, ನಿಯಮಗಳ ನಿಯಮ 55 (49)(ಎ)ರಲ್ಲಿನ '500/–ಗಳ ಮಿತಿಯನ್ನು '5,000/–ಗಳಿಗೆ ಹೆಚ್ಚಿಸಿ ಆದೇಶಿಸಲಾಗಿದೆ. '5,000/– ಮೀರಿದ '1,00,000/–ದವರೆಗಿನ ಖರೀದಿಗಳನ್ನು

ಸ್ಪರ್ದಾತ್ಮಕ ಕೊಟೇಷನ್ ಕರೆಯುವ ಮೂಲಕ ಕರೆಯತಕ್ಕದ್ದು, '1 ಲಕ್ಷ ಮೀರಿದ ಖರೀದಿಗೆ ಕೆಟಿಪಿಪಿ ಕಾಯಿದೆ ಅನ್ವಯವಾಗುತ್ತದೆ. ಆದರೆ, ಆಸನೌ ಆದ ನೀವು ಈ ಎಲ್ಲಾ ಕಾನೂನಿನ ಅಂಶಗಳನ್ನು ಅನುಸರಿಸದೇ, ಈ ಎಲ್ಲಾ ಕಾಮಗಾರಿಗಳ ನಿಯಮಾನುಸಾರ ಕೊಟೇಷನ್ ಪಡೆದು ಅತ್ಯಂತ ಕಡಿಮೆ ದರ ನಮೂದಿಸಿರುವ ಗುತ್ತಿಗೆದಾರರಿಗೆ ಹಾಗೂ ಸರಬರಾಜುದಾರರಿಗೆ ಕಛೇರಿ ಆದೇಶ ನೀಡಿ ಚೆಕ್ ಮೂಲಕ ಹಣ ಪಾವತಿಸಿದ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಕಾರಣ, ದೂರುದಾರರು ಹೇಳುವಂತೆ ಸದರಿ ಕಾಮಗಾರಿಗಳಲ್ಲಿ ಆಸನೌ ಆದ ನೀವು ಹಣ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದೆ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ."

- 4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO Sri Nawabsab Nadaf, Panchayath Development Officer, Guruvinahalli Grama Panchayath, Kundagol Taluk, Dharwad District.
- 5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.
- 6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 31/5/2038.

- 7. Having regard to the nature of charge proved against DGO Sri Nawabsab Nadaf, Panchayath Development Officer, Guruvinahalli Grama Panchayath, Kundagol Taluk, Dharwad District, it is hereby recommended to the Government for imposing penalty of withholding three annual increments payable to DGO Sri Nawabsab Nadaf with cumulative effect and also for denial of promotion of DGO for a period of two years from the date he becomes eligible for promotion.
- 8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

St. A. Phillips of the

(JUSTICE B.S.PATIL)

Upalokayukta, State of Karnataka, Bengaluru